

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1891/92
MP 2371/93

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New Delhi this the 25th Day of November, 1993.

The Hon'ble Mr. N.V. Krishnan, Vice-Chairman
The Hon'ble Mr. C.J. Roy, Member (J)

1. Shri Suresh Kumar s/o Sh. Ram Dev,
Village & P.O. Khampur,
Delhi-110036.

2. Shri Om Parkash s/o Shir Lakh Ram,
Village & P.O. Daryapur,
Daryapur Kalan, Delhi-110039

...Applicants

(By Advocate Shri D.R. Gupta)

Versus

1. Director of Education,
Delhi Administration,
Old Secretariat,
Delhi.

2. Additional Director of Education (Sports)
Delhi Administration,
Chhatarsal Stadium,
Model Town, Delhi-110009.

...Respondents

(By Advocate Shri Kamal Chaudhary, proxy counsel for
Shri Madan Ghera, Advocate.)

O R D E R

(Hon'ble Mr. N.V. Krishnan)

It is stated that the reply has been filed and the respondents have engaged the applicants from 1.11.93 as casual labours. The respondents, therefore, pray that the application should be now treated as infructuous. The learned counsel for the applicants while submits that it is true that the applicants have now been engaged from 1.11.93 it would be also relevant to give a direction to the respondents that the applicants should also be considered for regularisation in accordance with the scheme prepared by the Department for regularisation of the services of the casual labours subject

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to certain conditions mentioned therein. We have heard the learned counsel for the respondents also who does not have any comments. In the circumstances, we are of the view that this OA should now be disposed of as having become infructuous with a further direction to the respondents to consider the applicants for regularisation of their services in accordance with the scheme evolved by the Department for the purpose of regularisation ^{Under do so} of the services of casual labours. The O.A. is disposed of, as above. No costs.

us Roy
(C. J. Roy)
Member (J)

Ch
25.11.13
(N.V. Krishnan)
Vice-Chairman

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